

31

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA no. 1016/92

Date of judgement: 6-1-93

Between

- 1. R. Armugam
- 2. G.Sivaji Naidu : Applicants

And

- 1. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.
- 2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
South Central Railway,
Tirupati.
- 3. The Workshop Personnel Officer,
Carriage Repair Shop,
South Central Railway,
Tirupati. : Respondents

.....

COUNSEL FOR THE APPLICANT : Shri P. Krishna Reddy
 COUNSEL FOR THE RESPONDENTS : Shri N.V. Ramana

.....

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)
 Hon'ble Shri C.J. Roy, Member (judl.)

.....

(judgement of the divisional bench as delivered by
 Shri R. Balasubramanian, Member (Admn.)

.....

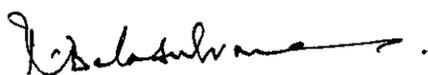
MA 1234/92 filed in this OA seeking permission
 to add additional applicants in a single OA is heard
 and allowed.

2

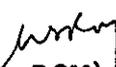
DAP

When this case was called, Shri P. Krishna Reddy, learned counsel for the applicant drew our attention to the fact that this ^{case is covered by} ~~is similar to~~ several judgements, one being the orders dated 13-3-92 in OA 224/92. Shri Rajeswara Rao, appearing for Railways, however, objected to this on the ground that the case is ~~hit~~ hit by limitation. What is required is extending the benefit of the judgement passed in earlier cases to similarly situated persons and there are several judgements to the ^{affect} ~~fact~~ that the benefits of the judgements should be available to all similarly placed persons. Under these circumstances, we repeat the same direction namely that as and when the group 'D' posts in the outsider's quota become available at Carriage Workshop, Tirupati or any whereelse in the Guntakal Division, the applicant should be considered first before considering any other case in the order of his rank in the empanelment for Group 'C' posts.

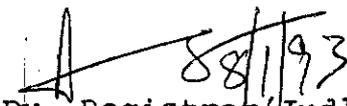
The OA is accordingly disposed of with no order as to costs.



(R. Balasubramanian)
Member (Admn.)


(C.J. ROY)
Member(judl.)

Open court judgement

Dated 6th January, 1993.  88/1/93
Dy. Registrar (Judl.)

NS

Copy to:-

1. The Chief Personnel Officer, South Central Railway, Rail-nilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, South Central Railway, Tirupati.
3. The Worksshop Personnel Officer, Carriage Repair Shop, South Central Railway, Tirupati.
4. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd.
6. One spare copy.

Rsm/-



O.A. 1016/92

TYPED BY _____ COMPARED BY _____
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY _____ APPROVED BY _____
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR. _____ V.C.
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR, REDDY: M(J)
AND
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 6/1/1992

ORDER/JUDGMENT:

~~R.A./C.A./M.A.No.~~

in

O.A.No. 1016/92

~~T.A.No.~~ (W.P.No. _____)

- Admitted and Interim Directions issued
- Allowed
- Disposed of with directions
- Dismissed
- Dismissed as with drawn
- Dismissed for default
- M.A. Ordered/Rejected
- No order as to costs.

pvm.

Central Administrative Tribunal
DESPATCH
17 JAN 1993
HYDERABAD BENCH